Table of both the Houses of Parliament in February, 1986, contains, inter-alia, details of units incurring losses during the years 1983-84 to 1984-85.

(d) and (e) The decisions regarding location of Central public sector enterprises are taken by the Government on broad techno-economic considerations and it cannot be pre-determined on a state-wise basis.

Financial assistance for construction of courts in Andhra Pradesh

1785 SHRI PRABHAKAR RAO KALVALA: Will the Minister of LAW AND JUSTICE be pleased to state.

- (a) whether there is any proposal to give more financial assistance by the Central Government for the construction of Courts in Andhra Pradesh; and
- (b) what is the number of Courts set up by the Government of Andhra Pradesh since 1983 to October, 1986?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ):
(a) The Central Government have approved the proposal to construct 46 buildings for existing courts during 1985-89 at a cost of Rs. 249.49 lakhs with the grants-in-aid recommended by the Eighth Finance Commission.

(b) The State Government have intimated that 11 District Courts, 22 Sub-Courts, 42 Munsiff Magistrates Courts and 37 Special Second Class Magistrate Courts have been established from 1982-83 to 1984-85.

Indigenous Components in new model of Maruti

1786. SHRI JERLIE E. TARIANG; Will the Minister of INDUSTRY be pleased to state.

 (a) the extent of indigenous component in the new model of the Maruti-Suzuki car at present; and (b) what steps have been taken by Government to ensure the level of sophistication of the car components?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) Cumulative indigenisation achieved by the new Maruti-800 Car is 53.8 per cent.

(b) Maruti Udyog ensures the quality of indigenous components by subjecting them to various tests.

Letters of intent and DGTD registration for Andhra Pradesh

1787. SHRI GOPALA RAO RAO: Will the Minister of Industry be pleased to state:

- (a) whether it is a fact that the issue of the letters of intent and registrations at D.G.T.D. for the State of Andhra Pradesh have come down during the last three years;
- (b) whether it is also a fact that the Andhra Pradesh Industrial Development Corporation have recently sent sixteen applications of letters of intent/DGTD registration;
- (c) if so, what are the details of the applications and action taken by Government; and
- (d) what are the reasons for delay in clearing them?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRIM ARUNACHALAM): (a) No, Sir. The number of letters of intent granted for setting up of industries in the State of Andhra Pradesh and the number of schemes registered with DGTD in respect of this State during the last three years are indicated below:—

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Year					Letters of intent issued	Schemes registered with DGTD
1983.	 1	 	 		79	167
1984.			٠,		. 92	186
1985.		.7		•	127	179

(b) to (d) During 1986 (upto 19. 11. 86), a total of 13 Industrial Licence Explications have been received from M/s Andhra Pradesh Industrial Development Corporation and M/s Andhra Pradesh Electronics Development Corporation. Of these, 2 applications have since been approved and lettera of intent issued to the party, 6 have been rejected or otherwise disposed of and the remaining 5 applications are presently at various stages of consideration.

गुजरात, ग्रसम तथा राजस्थान द्वार । गैस का उत्पादन

1788 श्री मीर्जा इर्शादवेग : क्या पेट्रोसियम ग्रीर प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि :

- (क) गुजरात, ग्रसम तथा राजस्थान की सरकारों द्वारा ग्रागामी वर्षों में गैस के उत्पादन हेतु क्या ग्रनुमानित लक्ष्य निश्चित किये गये हैं तथा इस के वितरण की क्या व्यवस्था की गयी है;
- (ख) गंधार तथा हजीरा तेल क्षेत्रों से प्रतिवर्ष गैस का कितनी माला में उत्पादन दिए जाने की संभावना है तथा यह किन-किन क्षेत्रों में वितरित की जायेगी तथा उन क्षेत्रों में विस किस अनुपात में वितरित की जायेगी;
- (ग) गुजरात राज्य की गैस की मांग कितनी है तथा क्या इसे सप्लाई की जाने वाली गैस के संबंध में शीध ही कोई निर्णय लिये जाने की संभावना है; और

(घ) यदि हां, तो कब तक ?

पेट्रोलियम और प्राकृतिक गैस मंत्रासय के राज्य मंत्री (श्री बहुर बत्त): (क) राज्य सरकारें गैस उत्पादन के लिए लक्ष्य निर्धारित नहीं करती हैं। तेल एवं प्राकृतिक गैस आयोग और आयस इंडिया लिमिटेड ने चालू वर्ष के लिए गैस के उत्पादन के लिए लक्ष्य निर्धारित किए हैं जो पूर्वी क्षेत्र से 2072 मि० घन मी० और पश्चिमी क्षेत्र से 7073 मि० घन० मीटर हैं जिसमें बम्बई अपतटीय उपरादन जामिल है।

(ख) से (घ) गन्धार क्षेत्रों का विकास किए जाने के बाद अतिरिक्त गैसस उपलब्ध होने की सम्भावना है। गैस की उस सही अतिरिक्त मात्रा का अभी तक निर्धारण किया जाना है जो गन्धार क्षेत्रों से उपलब्ध होगी। ज्योंहि इसकी मात्रा की जानवारी हो जाएगी, गैस की इस मात्रा के प्रयोग की योजनाए बनाई जायेंगी।

Allotment of LPG connections on the basis of Affidavits

1789. SHRI SUNIL KUMAR PATTANAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state-

(a) the number of LPG connec. tions issued by M/s. Shivanika Enterprise and M/s. Supreme Enterprise, East Delhi during the last three years on the basis of affidavits on nonjudicial stamp papers to the effect that the disponents have lost their original booking slips; and